

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 364/MP/2019

Subject : Increase in Operation and Maintenance expenses incurred by NLC Tamil Nadu Power Limited (NTPL) on account of Pay Revision to Executives w.e.f 1.1.2017, Non Executives & workmen w.e.f 1.1.2017 & CISF w.e.f 1.1.2016 posted to NTPL and other hikes like gratuity ceiling increase & GST impact etc. and to allow the recovery of the same from the beneficiaries of NTPL Power Station for the period 1.4.2014 to 31.3.2019

Petitioner : NLC Tamil Nadu Power Limited (NTPL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Ors.

Date of hearing : 12.12.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Anushree Bardhan, Advocate, NTPL
Ms. Poorva Saigal, Advocate, NTPL
Ms. Tanya Sareen, Advocate, NTPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia*, seeking recovery of increase in Operation & Maintenance (O&M) expenses from the beneficiaries of NLC Tamil Nadu Power Limited Power Station (NTPL) on account of pay/wage revision of Executives, Non-Executives & Workmen w.e.f 1.1.2017 and CISF w.e.f 1.1.2016 posted at NTPL and other hikes for the period 1.4.2014 to 31.3.2019 under Regulation 54 (Power to Relax) and Regulation 55 (Power to Remove Difficulties) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their replies, by 10.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 24.1.2020.

4. The Commission directed the Petitioner to file the following information, on affidavit, on or before 10.1.2020:

a) Data of the actual O&M expenditure vis-à-vis O&M expenditure allowed in tariff for the years 2015-16 to 2018-19 segregating the impact of wage revision for Executives, Non Executives and CISF.

b) Year-wise audited employee cost before and after wage revision, with breakup between Executives, Non Executives & workmen and CISF employees,

including impact of gratuity hike and reconciliation of the difference with wage revision impact claimed.

c) PRP/incentive included in the wage revision impact claimed (year-wise details duly certified by the Auditor.)

d) Year-wise details of earlier levied taxes and details of differential tax impact after GST, duly certified by the Auditor.

5. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**